

S.No. 35.

OA No. 2294/92

09.09.92

Present:

Shri P.L. Mimroth, counsel for the applicant.

Heard on admission. Relief prayed for are multiple; initiate legal action under Section 3 of the Prevention of Atrocities upon SC/ST Act of 1989 against M.A. Ansari; initiate disciplinary proceedings against said M.A. Ansari etc... On question from the Bench as to which is the impugned order, Shri P.L. Mimroth contended that Annexure-I dated 25.08.92 is the impugned order. This is a notice issued by Director Dr. R.U. Ahmed to the applicant as to submit his explanation. This is not an order against which the OA can be filed. As envisaged in the Administrative Tribunals Act, 1985, an Original Application can be filed under Section 19 of the Act when a person is aggrieved by an order. Annexure-I is not an order but only a notice to the applicant. We are, therefore, of the view that this OA is not maintainable as no order has been passed by the respondents which may be challenged under Section 19 of the Act before the Tribunal. This OA is therefore dismissed without notice to the respondents, as per narrative.

*E. C. J.*

( P.C. Jain )

Member (A)

*Ram Pal Singh*

(Ram Pal Singh)

Vice Chairman (J)